পঞ্জীভজ্ঞ নম্বৰ ক - ১২

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खमय



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## THE ASSAM GAZETTE

অসাধাৰণ
EXTRAORDINARY
প্ৰাপ্ত কৰ্তৃত্বৰ ঘাৰা প্ৰকাশিত
PUBLISHED BY AUTHORITY

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No. 13 Dispur, Tuesday, 4th February, 1997, 15th Magha, 1918 (S.E.)

**GOVERNMENT OF ASSAM** 

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH

NOTIFICATION

The 4th February, 1997

No. LGL. 138/96/12.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

## ASSAM GAZETTE, EXTRAORDINARY, FEBRUARY 4, 1997

ASSAM ACT NO. III OF 1997 (Received the Assent of the Governor on 1st February, 1997)

## THE ASSAM MUNICIPAL (AMENDMENT) ACT, 1996 AN ACT

further to amend the Assam Municipal Act, 1956.

Preamble.

Whereas it is expedient further to amend the Assam Municipal Act, 1956, hereinafter referred to as the principal Act, in conformity with the provisions of the Constitution (Seventy-fourth Amendment) Act, 1992, in the manner herein after appearing;

It is hereby enacted in the Forty-seventh Year of the Republic of India as follows:-

extent and commencement.

- 1. (1) This Act may be called the Assam Municipal (Amendment) Act, 1996.
  - (2) It shall have the like extent as the principal Act.
  - (3) It shall come into force at once.

Amendment 2. In the principal Act, in section 15, in clause (ix), in the first paragraph, for full stop (.) at the end, colon (:) shall be section 15. substituted and there after the following provision shall be inserted, namely:-

> "Provided that no person shall be disqualified on the ground that he is less than 25 years of age, if he has attained the age of 21 years".

saving.

3. (1) The Assam Municipal (Amendment) Assam Ordinance, 1996 is hereby repealed. Ordinance No. VI

of 1996

Act XV

of 1957

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act.

> M. K. DEKA, Secretary to the Govt. of Assam, Legislative Department.

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